

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**C.A. No. 153 of 2015 with
C.P. No. 48/397-398/CLB/MB/2015**

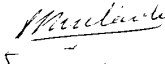
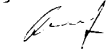
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.08.2016**

Name of the Company: Nareshkumar Mangeram Mittal & Ors.
V/s
Blue Orange Developers Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	DHIREN R DAVE	PCS	Petitioner	
2.	DAVAN S GUJAWALA ADVOCATE	PROPOSED Respondent 5		
	RANJIT KESRUKAR	PCS	- DO -	

ORDER

PCS appearing of petitioner for Petitioner & Service.
of notice on Respondent 1 & 4.
Respondent 5 has not
he has reply in CA 153/15. But since
noted that Reply is attached to Petitioner
of Service filed by Respondent no 5.

Respondent 1 & 4 did not come to appear
Hence it is treated that Respondent 1 & 4 have
no reply in CA 153/15.

Respondent no 5 has filed reply within
one week. Petitioner has for Respondent 1 & 4
within Two weeks.

Time to CA 153/15 on 4.10.16 for
final hearing.
B. R. R. / M. R. R.